

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.537 OF 2020  
(Arising out of SLP(CrI.)No.2844 of 2020)

JAYANTA CHATTERJEE

... APPELLANT(S)

VS.

THE STATE OF WEST BENGAL

... RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

The respondent-State submits that they have filed an affidavit on 21<sup>st</sup> August, 2020, including the DNA report but the same is not on record. The same be placed on record.

Learned senior counsel for the appellant has a copy of the same and both the learned counsel are ad-idem on the fact that the DNA report does not show that the appellant is a father of the child born.

In view of the aforesaid, we have no hesitation in saying that the appellant should be enlarged on bail on the terms and conditions to the satisfaction of the Trial Court.

Learned senior counsel for the appellant further submits that it is out of a landlord-tenant dispute that a false case has been filed and that he should be given appropriate compensation.

If that be the position, it is for the appellant to take necessary steps in this behalf in accordance with law claiming compensation in accordance with law.

The appeal is disposed of.

.....J.  
[SANJAY KISHAN KAUL]

.....J.  
[AJAY RASTOGI]

New Delhi;  
August 24, 2020.

ITEM NO.17 Court 6 (Video Conferencing)

SECTION II-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2844/2020

(Arising out of impugned final judgment and order dated 05-06-2020 in CRM No. 4094/2020 passed by the High Court at Calcutta)

JAYANTA CHATTERJEE

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

Date : 24-08-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Ankur Chawla, Adv.  
Mr. Rajdeep Majumdar, Adv.  
Mr. Joyjit Choudhary, Adv.  
Mr. Adit Subramanian Poojary, Adv.  
Mr. Jayant Mohan, AOR

For Respondent(s) Ms. Liz Mathew, Adv.  
Mr. Suhaan Mukerji, Adv.  
Mr. Vishal Prasad, Adv.  
Mr. Amit Verma, Adv.  
For M/S. Plr Chambers And Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending application, if any, shall also stand disposed of.

(ANITA MALHOTRA)  
COURT MASTER

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR

(Signed order is placed on the file.)